

**O.I.H.**

**GOVERNMENT OF INDIA**

**MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4901**

**TO BE ANSWERED ON MARCH 25, 2021**

**LAW FOR ERRING SOCIETIES**

**NO. 4901. SHRI RAMCHARAN BOHRA :**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has enacted any law against certain societies;**
- (b) if so, the details thereof;**
- (c) whether the Government has taken any action so far against such societies; and**
- (d) if so, the details of action taken by the Government against such societies, State-wise?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI HARDEEP SINGH PURI)**

**(a) to (d): Ministry of Housing and Urban Affairs has not enacted any law against certain societies. However, to ensure regulation and promotion of real estate sector in an efficient and transparent manner and to protect the interest of home buyers, The Real Estate (Regulation and Development) Act, 2016 (RERA) was enacted in March, 2016.**

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